

IN THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

CONTEMPT PETITION No.25 of 2013

Shri Dolozing Pertin, being minor (aged
About 14 years) represented by his foster
Mother Smti Osam Mize, Permanent
Resident of Romdum Village, Circle-Mebo,
Police Station Mebo, District- East Siang,
Arunachal Pradesh.

...PETITIONER

-Versus-

- 1.** Dr. Hari Krishna Paliwal, the Chief
Secretary, Govt. of Arunachal Pradesh,
Itanagar (A.P)
- 2.** Shri Chow Tewa Mein, the Parliamentary
Secretary, Deptt. Of Environment & Forest,
Itanagar (A.P)
- 3.** Shri D.V Negi, the principal Chief
Conservator of Forests, Department of
Environment and Forest, Govt. of
Arunachal Pradesh, Itanagar(A.P)
- 4.** Shri A.K Biswal, the Chief Conservator
Of Forests Department of Environment &
Forests, Central Arunachal Pradesh Circle,
Pasighat, Arunachal Pradesh.
- 5.** Shri Naveen Kumar P, the Divisioanal
Forest Officer, Pasighat Forest Division,
Pasighat, East Siang District,
Arunachal Pradesh.

...RESPONDENTS

BY ADVOCATES:

For the petitioner : Mr. M. Batt

For the respondents : Mr. R.H Nabam, Additional General, A.P.

**BEFORE
HON'BLE MR. JUSTICE NANI TAGIA**

JUDGMENT & ORDER (ORAL)

15.11.2019

Heard Mr. M. Batt, learned counsel for the petitioner and also heard Mr. R.H. Nabam, learned counsel for the respondents.

2. This Contempt petition has been filed by the petitioner alleging non compliance of the order dated 29.07.2013, passed by this Court in Review Petition No. 06(AP)/2013, by which order, the respondents were directed to issue transit pass only of the timber felled by the petitioner before 2008. It is submitted by Mr. M. Batt, learned counsel for the petitioner that the timber felled by the petitioner before 2008 is lying at timber depot in the jungle at Mebo and till date, the respondent authorities have not yet issued transit pass to enable the petitioner to lift the felled timber which were felled prior to 2008.

3. Mr. R.H. Nabam, learned counsel appearing for the respondents submits that the petitioner was asked time and again to come to the timber depot with a vehicle to lift the felled timber, so as to enable the respondent authorities to issue transit pass but the petitioner did not turned up for lifting the felled timber. It is because of this reason that the transit pass have not yet been issued till today. And there is no intention on the part of the respondent not to comply with the order passed by this Court. Mr. R. H. Nabam further submits that, now also, if the

petitioner comes to the timber depot with a vehicle and lift the felled timber which were felled before 2008, the respondent authority is ready to issue transit pass.

4. In view of the submission made by learned counsel for the parties it is deemed appropriate to close this Contempt petition with the following directions:

i) The petitioner and the Divisional Forest Officer, Pasihat shall together visit the timber depot on 09.12.2019 on which date the petitioner shall also make arrangement to lift the timber lying in the depot which were felled prior to 2008; and,

ii) on such arrangement being made by the petitioner for lifting of the timber the DFO, Pasihat shall take necessary steps to issue transit pass for the purpose of transportation of the timber felled by the petitioner before 2008.

5. The Contempt Petition stands disposed of in terms above.

JUDGE

Meena